

HIGH COURT OF TRIPURA
AGARTALA

No. F.3(35)-HC/2022/28432

Dated, Agartala, the 18th November, 2022

NOTIFICATION

In exercise of the powers conferred by Paragraph 28(3) of The Tripura (Courts) Order, 1950 and all other enabling provisions made in this behalf on the subject, the Hon'ble High Court of Tripura is pleased to make the following Rules to amend the Tripura District Courts' Ministerial Establishment (Recruitment and Conditions of Service) Rules, 2014, namely

1. Short Title and Commencement-

(i) These Rules may be called the "Tripura District Courts' Ministerial Establishment (Recruitment and Conditions of Service) (2nd Amendment) Rules, 2022".

(ii) They shall come into force with immediate effect.

2. **Amendment of Schedule A**

For paragraph B under the heading "*Instructions to the Appointing authority*" in Schedule-A, of the Tripura District Courts' Ministerial Establishment (Recruitment and Conditions of Service) Rules, 2014, the following shall be substituted namely:-

"B: Only those candidates who qualify in the written examination will be allowed to sit in the typing test on computer followed by an interview. The ratio of candidates short listed through written examination shall be 1:10 i.e for one advertised post 10 candidates, as far as practicable and will be called for typing test on computer. Similarly, candidates appearing in the typing test will once again be short listed on the basis of their performance in the typing test (type speed 30 words per minute). The ratio of candidates short listed through typing test shall be 1:3 i.e for one advertised post 3 candidates, as far as practicable and will be short listed for viva-voce. A Panel of the candidates thus selected on the basis of written test, type test on computer, and interview shall be prepared in order of merit. As far as practicable such panel may be double the number of Posts advertised and the panel shall be in force for a period of One Year from the date of its publication for filling up the existing and anticipated vacancies."

By Order,

Sd/

(D. M. Jamatia)

Registrar General

Copy to:

1. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala.
2. The Secretary to the Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala.
3. The Secretary to the Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala.
4. The Secretary to the Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala.
5. The L.R & Secretary, Law, Government of Tripura, Agartala.
6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala.
8. The District & Sessions Judge, Dhalai District, Ambassa/ North Tripura District, Dharmanagar/ Sepahijala District, Sonamura/ West Tripura District, Agartala/ Gomati District, Udaipur/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar.
9. The Judge, Family Court, Khowai, Khowai District/ Agartala, West Tripura District/ Kailashahar, Unakoti District/ Sonamura, Sepahijala District/ Ambassa, Dhalai District/ Dharmanagar, North Tripura District, Belonia, South Tripura District/Udaipur, Gomati District
10. The Registrar (Admn., P&M), High Court of Tripura, Agartala.
11. The Chief Librarian, High Court of Tripura, Agartala.
12. The System Analyst, High Court of Tripura, Agartala for uploading the Notification in the official website of the High Court of Tripura, Agartala.
13. The Manager, Government Press, Agartala, Tripura. He is requested to publish the Notification in the next extra-ordinary issue of the Tripura Gazette and send at least 5 (five) copies of the same to the undersigned after publication.
14. Concerned File(s).

Registrar General